

GOVERNMENT OF TELANGANA
ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.I) DEPARTMENT
Letter No.746/For.I (1)/2021 Dated:01-05-2021

From
The Joint Secretary to Government,
EFS&T Department,
Telangana Secretariat, Hyderabad

To
Regional Officer(Central),
Integrated Regional Office, Hyderabad,
Aranya Bhavan,
Opposite Reserve Bank of India, Saifabad,
Hyderabad - 500004(w.e.)

Sir,

Sub:- F(C) Act, 1980 - Diversion of **6.7076 ha** of forest land in Shamshabad division for Erection of 400 Kv overhead DC line from Kethireddipally 400 Kv SS to 400 Kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS, TRANSCO, Hyderabad - Information submitted - Reg.

Ref:- 1.From the PCCF(HoFF), TS, Hyd, Ref.No.13470/2019-FCA-4, Dated:16.02.2021.
2.Govt.Letter.No.746/For.I(1)/2021, EFS&T(For.I)Dept., dt.09.03.2021.
3. From the PCCF, Rc.No.13470/2019/FCA-4, dt.30.04.2021

I am to invite your attention to the reference 1st cited and to inform that in the letter 2nd cited were sent to you along with statutory proforma proposals in duplicate under Forest (Conservation) Act, 1980, submitted by the Principal Chief Conservator of Forests (HoFF) (FAC), Telangana State, Hyderabad, for diversion of **6.7076 ha** of forest land in Shamshabad division for Erection of 400 Kv overhead DC line from Kethireddipally 400 Kv SS to 400 Kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS, TRANSCO, Hyderabad and request for approval under Section-2 of Forest (Conservation) Act, 1980, subject to the imposition of conditions proposed by Forest Divisional Officers, Shamshabad and recommended by Chief Conservator of Forests, Rangareddy and Principal Chief Conservator of Forests (HoFF), Hyderabad.

2. I am to further inform that the PCCF in her letter 3rd cited has submitted the following information as desired by the GOI, MoEF&CC, IRO, Hyderabad. The details of which are as follows:

S.No	Information Sought	Reply
1.	As per the report of DFO & CF4 the "proposed area is not falling in any National Park, Wildlife Sanctuary, Tiger Reserve etc." But as per the Check List in Page No. 10 of the file it reads that the area is "falling in ESZ of Mrugvani National Park". It is also submitted that based on the DSS	The FDO, Shamshabad has reported that the Compt No. 220 diverted area is falling in Chilkur block of Chilkur range. The total block area is 490.09 Ha out of which 360.00 Ha was declared as Mrugavani National Park, Chilkur and the balance 130.09 Ha of area is Reserve Forest. Further, it is to submit that the Eco-Sensitive Zone committee meeting was held on 19.02.2021 under the

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01/05/2021

Upload
online &
mail to
RO Chennai.

		<p>Standing committee of the National Board for Wildlife shall be obtained.</p> <p>It is submitted that the ESZ of Chilkur Mrugavani National Park is not notified, hence 10 km from the periphery of the National Park is taken into consideration, hence it is mentioned in Part II that the project area is falling inside the ESZ. The consent of the ESZ committee is taken as submitted above.</p> <p>As per the above guidelines the present project doesn't require Environment Clearance, hence clearance under W(P)Act,1972 from Standing Committee of NBWL is not required.</p> <p>Further, it is submitted that in the DSS portal, some incorrect/ old layers (not only related to forest department but also of other departments) are being used, which has been brought into the notice of the Ministry and the RO several times along with other shortcomings in the DSS portal. However, not rectified till date. It is once again requested to address the DGF&SS and FSI to rectify the same.</p> <p>The correct .kml file of Chilkur Mrugavani National Park is forwarded through email to RO, chennai.</p>
2.	<p>As per the report of UA entered in Parivesh Portal "alternative routes were not examined", hence, map clearly depicting alternative routes along with write-up on the same shall be furnished;</p>	<p>The user agency has furnished the reply regarding alternate routes (enclosed with map) and is as follows:</p> <p>D) The original route (Green Line) Line length - 41.761 Km Forest length in original route is - 1.465 Km</p> <p>It is the best feasible route, easily executable without ROW with minimum forest land effected and passing through the edge of Mrugavani National Park (falling in ESZ) and along the Outer Ring Road.</p> <p>E) Alternate route (1) (Blue line) Line length - 40.887 Km Forest length in Alternate route (1) - 1.8 Km</p> <p>In this route, length of the forest area effected is maximum and line route is passing through middle of Mrugavani National Park. Hence, this route is not considered.</p> <p>F) Alternate route (2) (Yellow line) Line length - 39.757 Km Forest length in Alternate route(2) - 1.5 km</p>

analysis the area violates the Protected Area Rule and falls in Mrugavani National Park. The above discrepancy needs clarification and if the area falls under ESZ, then appropriate permission is needed;

chairmanship of District Collector, Rangareddy and the committee recommended the proposals with the following conditions (copy enclosed).

6. The power line may be erected without damaging the trees and animals in Chilkur Reserve Forest and outside also.

7. Safety measures are to be taken without damaging the human and wildlife.

8. All along the boundary the user agency has to construct the see-through wall.

9. Under the transmission line and surroundings the user agency has to develop/ maintain the green cover.

10. The caution boards shall be erected all along the boundary.

Further, it is submitted that as per the guideline of GoI, MoEF& CC, (WL division) in F.No.6-10/2011/WL, Dt.19.12.2012 (Para 3.5.1) and reiterated in F.No.6-60/2020WL Part(1),Dt.16.07.2020 (Para 3),wherein it is mentioned that

Para 3.5.1 of guidelines Dt.19.12.2012.

In pursuance to the order of Hon'ble Supreme Court dated 4th December 2006 in Writ Petition (Civil) No. 460/2004, in case any project requiring Environmental Clearance, is located within the eco-sensitive zone around a Wildlife Sanctuary or National Park or in absence of delineation of such a zone, within a distance of 10 km from its boundaries, the User agency/Project Proponent is required to obtain recommendations of the Standing Committee of NBWL.

Para 3 of guidelines Dt.16.07.2020 (Copy enclosed)

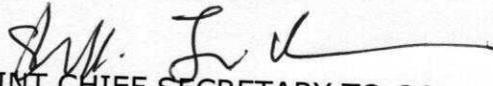
c. Proposals involving project/activity located within the notified ESZ (not being draft notification) and listed in the schedule of the EIA notification 2006 and requiring Environment clearance, prior clearance from Standing committee of the National Board for Wildlife shall be obtained.

d. Proposals involving project/activity located within 10 km of National park/Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the schedule of the EIA notification 2006 and requiring Environment clearance, prior clearance from

		<p>This route is proposed with some part of the line about 12 Km along the inner side of the Outer Ring Road Green corridor having forest length effected 1.5 Km which is already diverted to HMDA for Outer Ring Road. But, the HMDA/ HGCL authorities has rejected the proposal, above stating that the above corridor is reserved for Metro Rail project. Hence, this route was not feasible.</p> <p>Also laying of 400 KV EHV line in the centre of ORR avoiding forest land is not considered in view of Traffic Safety reasons.</p> <p>In view of the above, the user agency has requested for approval of diversion 1.465 Km of forest land along the green line in Chilkur Reserve Forests for 6.7076 Ha as the proposed route is more feasible compare to other route. It is also to submit that many software companies are indented to extend the power supply to Hi-Tech city.</p>
3.	<p>CA land proposed is an isolated bit devoid of much vegetation hence its suitability as well as future protection from biotic and grazing pressure needs to reported. Also as per the data entered in Parivesh portal CA Scheme is proposed for the area of 13.415 ha whereas the area comes under DSS analysis is 14.95 ha. Hence, clarification on the above discrepancy in the data may be reported;</p>	<p>The FDO, Shamshabad has reported that the CA proposals were prepared for double the proposed diversion area (i.e., 6.7076 Ha) 13.415 Ha for development of degraded forest area in Compt. No. 415, Mamidipalli RF of Shamshabad Range of Shamshabad Division. The gross area for plantation has been taken for 14.95 Ha, but treatable area is 13.415 Ha only.</p> <p>Further, it is submitted that as the DFL CA is isolated patch, to protect from biotic and grazing pressure, cattle proof trench with bund planting is proposed in the CA scheme.</p>
4.	<p>Already a multi lane highway / ORR is passing nearby the proposed forest through RF , hence details such as total area of RF notified area and project wise details of already diverted area in the RF along with references of FCA clearances may be submitted.</p>	<p>The FDO, Shamshabad has reported that the total area of Chilkur RF is 490.09 Ha out of which 360 Ha was notified as Mrugavani National Park.</p> <p>The details of diverted area from Chilkur Reserve Forest is as follows;</p> <p>Formation of Outer Ring Road Phase-I passing through Chilkur RF, erstwhile Hyderabad WLM division from Gachibowli to Shamshabad - 17.66 ha</p> <p>Stage-II approval accorded by GoI, MoEF & CC, Bangalore vide F.No.4-APC226/2006-BAN/2300 dated. 06.03.2007</p> <p>And vide GO.MS.No.29 EFS & T (For-I),Dept.dt.15.03.2007 by State Government</p>

3. I am to enclose a copy of the letter 3rd cited along with its enclosures of the PCCF and to request you to for consideration of this proposal and to place the subject proposal before Regional Empowered Committee (REC) meeting proposed to be held on 07.05.2021.

Yours faithfully,



for JOINT CHIEF SECRETARY TO GOVERNMENT

Copy to:

The Principal Chief Conservator of Forests (HoFF),
T.S., Hyderabad (w.e.).

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